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OFFICE OF THE NINGTHOUKHONG MUNICIPAL COUNCIL

N O T I F I C A T I O N

Ningthoukhong, the 28th January,2026.

No.2/1/2025-NTK: Whereas, the Draft "Ningthoukhong Municipal Council Building Bye-Laws, 2025" was notified by the Council vide Notification of even no. dated 05.12.2025 for adoption of "The Model Manipur Unified Building Bye-laws, 2024" as "Ningthoukhong Municipal Council Building Bye-Laws, 2025" and the same was published in the Manipur Gazette, Extra-Ordinary No. 232 dated 15.12.2025, thereby inviting objections/suggestions from the general public within 7 (seven) days from the date of publication of the said Notification in the Official Gazette;

And, whereas, no objections/suggestions have been received by the office of the Ningthoukhong Municipal Council on the said draft Bye-Laws within the stipulated period;

Now, therefore, in exercise of the powers conferred by Section 212 of the Manipur Municipalities Act, 1994, the Draft, **''Ningthoukhong Municipal Council Building Bye-Laws, 2025**" is hereby published in the Manipur Gazette Extra-Ordinary as "**Ningthoukhong Municipal Council Building Bye-Laws, 2025**" and the same is also hereby published for general information as ANNEXURE.

The ANNEXURE will be available at the Town Planning Department's official website https://tpmanipur.mn.gov.in.

ANGOM TANGANBA,
Chief Executive Officer,
Ningthoukhong Municipal Council.

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Digitally signed by
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